



2026:AHC:28461

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 3633 of 2026

Dwarika

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajeet Shukla,	Neelam Mishra,
		Somendra Singh	
Counsel for Respondent(s)	:	C.S.C.	

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that in the report submitted by the revenue authorities illegal encroachments were found over the land Arazi No.54 and 226 situated at Village Pura Bal Narayan, Post Ramgarh, Pargana Raunapar Tehsil Sagri District Azmagarh. It is argued that once the report has already been submitted, the Gram Pradhan/Revenue Authorities is duty bound to initiate the proceedings under Section 67 of U.P. Land Revenue Code, 2006.
2. On the other hand, it is argued by learned Standing Counsel that in case, the proceedings under Section 67 of U.P. Land Revenue Code, 2006 will be initiated by the petitioner before the respondent No.4/Tehsildar, Tehsil Sagri, District Azamgarh, the respondent No.4 will pass appropriate orders expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to move appropriate application as provided under Section 67 of U.P. Land Revenue Code, 2006 within a period of three weeks from today before the respondent No.4/Tehsildar, Tehsil Sagri, District Azamgarh along with certified copy of this order. In case, the petitioner does so, the respondent No.4 will pass appropriate orders on the same strictly in accordance with law unless there is no legal impediment.

(Prakash Padia,J.)

February 9, 2026

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